

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.285/2020

Dated Friday, the 6th day of March, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

K.S. Elango

No. 66, 3rd Avenue

D.A.E. Township

Kalpakkam, Kancheepuram – 603 102. ... Applicant

By Advocate M/s R. Malaichamy

Vs

1. Union of India

rep. by the Director

General Service Organisation (G.S.O.)

Department of Atomic Energy (D.A.E)

Kalpakkam

Kancheepuram District, Pin – 603 102.

2. The Chief Administrative Officer

General Service Organisation (G.S.O)

Department of Atomic Energy (D.A.E.)

Kalpakkam

Kancheepuram District

Pin – 603 102.

3. The Administrative Officer
General Service Organisation (G.S.O)
Department of Atomic Energy (D.A.E.)
Kalpakkam
Kancheepuram District
Pin – 603 102.

4. The Medical Superintendent
Department of Atomic Energy (D.A.E) Hospital
Kalpakkam
Kancheepuram District
Pin – 603 102. ... Respondents

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “i. To call for the records of the 3rd respondent pertaining to his order which is made in Ref GSO/3(51128)/2020/Admn/320 dated 21.02.2020 and set aside the same; consequent to,
- ii. direct the respondents to re-post the applicant in anyone of the wing of Medical Laboratory attached with G.S.O., D.A.E., Kalpakkam and
- iii. To pass such further orders as this Tribunal may deem fit and proper.”

2. The applicant joined the respondent department as Scientific Assistant/B(Pathology) on 08.03.2000 and is now working as Scientific Officer-C. The grievance of the applicant is that he has been transferred from the Medical Wing to the Engineering wing which is no way connected to the nature of the work carried out the applicant and his educational qualification. Hence he made representation dated 29.02.2020 to the competent authority which evoked no positive response. Hence this OA.

3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has filed representation dated 29.02.2020 before the competent authority regarding his grievance which is still pending and no order is passed till now. He will be satisfied if the said representation is disposed of within a stipulated time frame.

4. Mr.Su.Srinivasan, SCGSC, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the

representation of the applicant on merits. He also submits that the representation was given only on 29.02.2020.

5. In view of the limited relief sought, without going into the merits of the case, the OA is disposed of at admission stage in the following lines:

"The competent authority is directed to consider the applicant's representation dated 29.02.2020 in the light of relevant rules and regulations and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

06.03.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**